IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-611/ND/2017

In the matter of:

SRS Finance Ltd.

....PETITIONER

Vs.

Goodluck Ornaments Limited

.. RESPONDENT

SECTION:

Under Section 7 of IBC, 2016

Order delivered on 19.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Dr. Shweta Bajaj, Advocate

For the Respondent/Corporate Debtor: -

For the Intervener

ORDER

Learned Counsel for the petitioner is present and moves the Petition. Ld. Counsel for the petitioner represents that an advance copy of the Application has already been dispatched to the Corporate Debtor as evidenced from the receipt which is enclosed at page 183 of the typed set of documents filed along with the application.

The petitioner is directed to file the Tracking report in relation to proof of service of an advance copy of the application on the Corporate Debtor and an affidavit of service to this effect. The petitioner is also directed to send one more notice to the Corporate Debtor in relation to the next date of hearing which is fixed on 23.1.2018. On receipt of the notice, the Corporate Debtor to show cause as to why this petition should not be admitted.

Post the matter on 23.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surgit